

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-07-2024 AT 10:30 AM**

**CP (IB) No. 75/9/HDB/2023  
AND  
IA(IBC) 1041/2024 in CP (IB) No. 75/9/HDB/2023  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

M/s. ZTE Corporation

**...Operational Creditor**

**AND**

M/s. Smartron Indian Private Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA(IBC) 1041/2024**

Learned Counsel Mr CH Srinivasulu, for Resolution Professional present through Video Conference.

Learned Counsel Mr Giridhar, for Respondent No.1 present physically.

Proof of service filed. Counter has been filed. Copy has been served on the other side.

As far as notice of Respondent No.1 is concerned the same is returned with an endorsement “ no such person”.

Let fresh notice be taken to the respondent no.1 through registered/speed post and also by way of e-mail within three days from today and issue publication for Respondent No.1 be carried out in English and in vernacular language newspapers having wide circulation in the area where the respondent No 1 is residing taken within 10 days from today. Proof of Shall publication shall be filed well before next hearing date. Matter adjourned to 05.08.2024.

**Sd/-**

**MEMBER (T)**

Swapna

**Sd/-**

**MEMBER (J)**